

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4063**

TO BE ANSWERED ON THE 20TH MARCH, 2018/ PHALGUNA 29, 1939 (SAKA)

AMENDMENT IN AFSPA

4063. SHRI CH. MALLA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to amend the Armed Forces Special Powers Act particularly sections 4 and 7 in Jammu and Kashmir and other places in view of certain Supreme Court orders against the use of “excessive force” under the Armed Forces Special Powers Act (AFSPA);

(b) if so, the details thereof;

(c) whether the Government would consider the withdrawal of AFSPA from Jammu and Kashmir; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): There is no proposal to amend the Armed Forces (Jammu and Kashmir) Special Powers Act, 1990.

There is no proposal under consideration of Government of India to withdraw the Armed Forces (Jammu and Kashmir) Special Powers Act, 1990 from Jammu and Kashmir.

However, a proposal is under consideration to make Armed Forces (Special Powers) Act, 1958 more operationally effective and humane.